CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.173/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article

11 and 12 of the Transmission Service Agreement dated 23.04.2019 executed between WRSS XXI (A) Transco Limited and the LTTCs -Adani Green Energy (MP) Limited, Adani Green Energy Limited and Netra Wind Pvt. Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the Force Majeure and

Change in Law events.

Petitioner : WRSS XXI (A) Transco Limited (WRSSTL)

Respondents : Adani Green Energy (MP) Limited and Ors.

Date of Hearing **: 29.4.2025**

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, WRSSTL

Shri Akshat Jain, Advocate, WRSSTL Shri Sayan Ghosh, Advocate, WRSSTL

Shri Afak Pothiawala, WRSSTL Shri Prashant Kumar, WRSSTL

Shri Ravi Sharma, Advocate, CSPDCL Shri Aryan Chanda, Advocate, CSPDCL Ms. Pragya Gupta, Advocate, MSEDCL

Shri Anand Kumar Shrivastava, Advocate, Adani Green

Shri Chetan Saxena, Advocate, Adani Green Shri Abhishek Bansal, Advocate, RECPDCL Ms. Swapna Seshadri, Advocate, GUVNL Shri Ukarsh Singh, Advocate, GUVNL Shri Parth Bhalla, Advocate, GUVNL

Record of Proceedings

During the course of the hearing, learned counsel for the Respondents, CSPDCL and RECPTCL, and the Petitioner made detailed submissions and concluded their respective arguments.

Learned counsel for the Respondent No.4, RECPTCL, submitted that pursuant to the Scheme of Amalgamation, RECPTCL came to be amalgamated with REC Power Distribution Company Limited, whose name has been later changed to REC Power Development and Consultancy Limited (RECPDCL). Learned counsel submitted that the Respondent, along with its reply, has already filed all supporting documents in this regard, and the Commission may take on record the above development.

- Considering the request of the learned counsels for the parties, the Commission 3. permitted all the parties to file their respective written submissions/notes of arguments, if any, within three weeks with a copy to the other side.
- 4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)